

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/682(MB)2023

IN THE MATTER OF

Saraswat Co-Op. Bank Limited

Vs

Aaacorp Exim India Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nikhil Rajani (VC)
For the Respondent: Adv. Sagar Vichare (VC)

ORDER

On the last date i.e. on 05.04.2024 the request was made that the debt has been assigned to the Asset Reconstruction Company Pvt. Ltd. and needs to be substituted. Today also on the same ground, the Ld. Counsel for the Petitioner is seeking an adjournment. In the interest of justice, one last opportunity is granted to the Petitioner to do the needful before the next date. Adjourned to **16.05.2024.**

No further adjournment shall be granted.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)